

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 440
TO BE ANSWERED ON 6TH FEBRUARY 2024**

ENFORCEMENT OF BAN ON ELECTRONIC CIGARETTES AND VAPING

440: SMT. SANGEETA YADAV:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the Steps taken by Government to ensure implementation of Prohibition of Electronic Cigarettes (Production, Manufacture, Import) Act in last four years;
- (b) whether it is a fact that according to one study 89 per cent of the children in the age group of 14 to 17 years were not aware of the harmful impact of vaping/ Electronic Cigarettes, if so, action taken thereon;
- (c) the efforts made by Government to make youth aware of the health risk of vaping;
- (d) whether Government is making some efforts on enforcement of ban on vapes and e-cigarettes; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) to (e): 'The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act (PECA)', 2019 has been enacted by the Government of India on 5th December, 2019 to prohibit electronic-cigarettes and like devices and same was communicated to all States/UTs for its implementation. A Public Notice was also issued Pan India for effective compliance of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019. The enforcement of the Act lies with the States and Union Territories.

As far as awareness of the harmful effects is concerned, the Fourth round of Global Youth Tobacco Survey (GYTS-4), 2019 conducted by the Ministry, reveals that 36% of the students (13-15 year old school-going) taught in schools about the dangers/harmful effects of tobacco use.
